

CENTRAL ADMINISTRATIVE TRIBUNAL,
NAGPUR CIRCUIT BENCH.

O.A. 2034/2021

Date of decision : March 19, 2021.

Coram: Dr. Bhagwan Sahai, Member (Administrative)

Smt. Madhuri Rupesh Walde,
Age about - 35 years,
Occupation- Nil,
R/o. Qtr. No.66, Kumbhare Colony,
Near Dragon Palace, Kamptee,
District - Nagpur - 441 001.
Mobile No.: 9623128452 .. Applicant.

(By Advocate Shri S.A. Marathe)

Versus

1. The General Manager,
South East Central Railway,
Bilaspur (Chhattisgarh) Pin Code - 495001.
2. Divisional Railway Manager,
South East Central Railway,
Divisional Office, Kingsway,
Nagpur - 440 001.
3. Divisional Personnel Officer,
South East Central Railway,
Divisional Office,
Personnel Department, Kingsway,
Nagpur - 440 001. ..Respondents.

(By Advocate Shri Alok Upasani)

Proceeding conducted through Video conferencing with consent of both the counsels for the parties.

Order (Oral)

Present: Shri S.A. Marathe, Advocate for the applicant.

Shri Alok Upasani, Advocate for the
respondents.

Heard Shri Marathe.

A perusal of the O.A. reveals that the applicant's husband late Shri Rupesh Deepak Walde while working as Chowkidar with the respondents was medically decategorised on 23.02.2015 and thereafter he died on 17.11.2018. After that the present applicant is in receipt of family pension. Although the exact amount of retiral benefits received by her has not been disclosed, the applicant's counsel concedes that after the death of late Shri Rupesh Deepak Walde his family has received the retiral benefits.

2. The applicant thereafter submitted a representation on 07.09.2020 for employment on compassionate grounds. The respondents have considered the applicant's case and as per the reply dated 02.11.2020, for balanced and objective assessment of financial condition of family of the the ex-employee for compassionate appointment, the Competent Authority obtained necessary information about number of dependents, assets and liabilities of the ex-employee and earning members in the family and whether any support of other members of the family is provided to the dependent family members.

3. In the present case the Inquiry Officer of the respondents during his visit and inquiry found that the present applicant had been living separately from the family of late Shri Walde from

2013 onwards till his death. She has no liability to look after left over by late Shri Walde and she being alone is in receipt of family pension. It is also fact that after death of Shri Walde on 17.11.2018, at present the situation is not of immediate need of help to the family and in view of receipt of family pension by the applicant as well as retiral benefits of late Shri Walde's dependent family, there seems no merit in this O.A. When this was explained to the applicant's counsel, he conceded these facts and sought permission to withdraw the O.A.

4. Accordingly this O.A. is disposed of as withdrawn. No costs.

(Dr. Bhagwan Sahai)
Member (A).

H.

25/03/21

